AMENDMENTS IN THE REPRESENTATION OF THE PEOPLE (PREPARATION ELECTORAL ROLLS) RULES, 1956

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS); Sir, I beg to lay on the Table, under sub-section (3) of section 28 of the Representation of the People Act, 1950, a copy of the Ministry of Law Notification S.O. No. 341, dated the 3rd Feb-1960. publishing further ruary. amendments in the Representation of the People (Preparation of Electoral Rolls) Rules, 1956. [Placed in Library, See No. LT-1882/60.]

APPROPRIATION ACCOUNTS (POSTS AND Telegraphs) 1958-59 AND AUDIT **REPORT. 1960** 

THE MINISTER OF REVENUE AND EXPENDITURE (DR. B. Go-PALA REDDI): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy of Appropriation Accounts (Posts Telegraphs) 1958-59 and the Audit Report 1960, [Placed in thereon. Library. See No. LT-2064/60.]

AGREEMENT BETWEEN INDIA AND DEN-MARK FOR AVOIDANCE OF DOUBLE TAXATION OF INCOME

Dr. B. GOPALA REDDI: also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 316, dated the 9th March, 1960, publishing an agreement between the Governments of India and Denmark for the avoidance of double taxation of income, [Placed in Library, See No. LT-2009/60.1

AMENDMENTS IN THE MEDICINAL AND Toilet Preparations (Excise Duties) Rules, 1956

Dr. B. GOPALA REDDI: also beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet **Preparations** (Excise Duties) Act, 1955, a each of the following Notifications of the Ministry of Finance (Department publishing Revenue) further amendments in the Medicinal and' Toilet Preparations (Excise Duties) Rules, 1956:--

- (i) Notification G.S.R. No. 269... dated the 5th March, 1960.
- (ii) Notification G.S.R. No. 270, dated the 5th March. 1960.
- [Placed in Library. See No. LT-2002/60 for (i) and (ii).]
- (iii) Notification G.S.R No. 299.. dated the 12th March. 1960.

[Placed in Library. See No. LT-2021/60.]

AMENDMENTS IN THE DISPLACED PER-SONS (COMPENSATION AND REHABILI-TATION) RULES, 1954

THE DEPUTY MINISTER OF RE-HABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act. 1954, a copy of the Ministry of Rehabilitation Notification G.S.R. No. 196/R/Amdt. XXXIX, dated the 11th February. 1960, publishing further amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1954. See No. LT-[Placed in Library. 1963/60.7

NOTIFICATIONS UNDER THE MINES MINERALS (REGULATION AND DEVE-LOPMENT) ACT, 1957

SHRI K. D. MALAVIYA: Sir, I beg. to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Dovelopment) Act, 1957, a copy each of the following notifications of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel):-

> (i) Notification No. MII-159(15) 58, dated the 4th December, 1959, authorising certain officers to enter and inspect mines. [Placed in Library. See No. LT-1900/60]